പതിനാലാം കേരള നിയമസഭ

ബുളളറ്റിൻ ഭാഗം - 2

2020 നവംബർ 9

നമ്പർ: 899

<u>ശ്രീ. എം. സി. കമറുദ്ദീൻ എം.എൽ.എ യെ അറസ്റ്റ് ചെയ്തത്</u> സംബന്ധിച്ച്

കാസർഗോഡ് സ്പെഷ്യൽ മൊബൈൽ സ്ക്വാഡ് പോലീസ് സ്റ്റേഷൻ അസിസ്റ്റന്റ് സൂപ്രണ്ട് ഓഫ് പോലീസിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have the honour to inform you that I have found it my duty in exercise of my powers under Section 41 of CrPC to direct that Shri M.C. Kamaruddin. Legislative Member of the Assembly, arrested / detained for Cr. No. 180/CB/KNR & KSD-6/20 U/s 406, 409, 420, 34 IPC & Section 5 of the Kerala Protection of Interests of Depositors in Financial Establishment Act, 2013 & Section 3 r/w Section 5 of Banning of Unregulated Deposits Schemes Act, 2019, Cr. No. 150/CB/KNR & KSD - 6/20 U/s 406, 409, 420, 34 IPC & Section 5 of the Kerala Protection of Interests of Depositors in Financial Establishment Act, 2013 and Section 3 r/w Section 5 of the Banning of Unregulated Deposits Schemes Act, 2019 and Cr. No. 121/CB/KNR & KSD-6/20 U/s 406, 409, 420, 34 IPC & Section 5 of the Kerala Protection of Interests of Depositors in Financial Establishment Act, 2013 & Section 3 r/w Section 5 of the Banning of Unregulated Deposits Schemes Act, 2019 for his involvement as Chairman of Fashion Gold Group of companies which is alleged to have cheated complainants in atleast 71 cases totally about Rs.13 Cores.

Shri.M.C.Kamaruddin, Member, Legislative Assembly was accordingly arrested/taken into custody at

15.00 hrs, 15.15 hrs and 15.30 hrs respectively on 07.11.2020 and he is at present lodged in the District Prison, Hosdurg till 21.11.2020."

എസ്. വി. ഉണ്ണികൃഷ്ണൻ നായർ, സെക്രട്ടറി.